

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 41**  
**(IB)-469(PB)/2022**

**IN THE MATTER OF:**

Union Bank of India.

.... Petitioner

Vs.

Shri Manik Aggarwal.

....Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016**

**Order delivered on 30.01.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**

**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Adv. Nikunj Mahajan for Omkara ARC  
For the RP : Adv. Karan Kohli  
For the PG : Mr. Aditya Dewan, Adv; Mr. Sahil Chandra, Adv and  
Mr. Parth Tiwari, Adv

**ORDER**

Ld. Counsel for the Omkara ARC appeared and stated that the Omkara ARC has since taken over the loans of Union Bank of India, therefore, he seeks time to file substitution application.

Mr. Karan Kohli, Ld. Counsel for the RP is also present physically. List the matter on **11.03.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**